

(c) Does not arise in view of (a) and (b) above.

(d) The Census of India conducted by the Registrar General & Census Commissioner of India classifies migrant workers by place of last residence and industrial category/occupational divisions. The industrial categories/occupational divisions include agriculture, fishing, mining, manufacturing, construction, hotels, transport, real estate, professionals, technicians, service workers, craft and related trade workers, plant and machine operators etc.

(e) and (f) The Government of India has enacted The Unorganised Workers' Social Security Act, 2008 to provide for the social security and welfare of unorganised workers.

Lowering of FAR under Land Pooling Policy

1003. SHRI RAVI PRAKASH VERMA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has cited lack of resources like water as a reason for lowering FAR under Land Pooling Policy in Delhi;

(b) whether Government would consider giving higher FAR under the Policy, in view of rising population growth and continuing migration towards city as land is limited and to address future needs vertical growth of the city is needed which would only be met by higher FAR; and

(c) whether Government would consider making resources available through efficient technology and alternate mechanisms instead of lowering FAR in the Policy which has been opposed by majority of stakeholders?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No Sir.

(b) and (c) Do not arise in view of (a) above.

Amenities in R.K. Puram

1004. SHRI RAM KUMAR KASHYAP: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the details of specifications and scale of amenities laid down by Government for General Pool Residential Accommodations (GPRAs) (Type IV);